

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A. No. 37 of 1993 in
O.A. NO. 195 of 1989
T.A. NO.

DATE OF DECISION 20-10-1995.

Shri Ram Niwas Peonia Petitioner

Shri Girish Patel Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri R.P.Bhatt Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(19)

- 2 -

Ram Niwas Poomia,
Qtr.No.213, Type-III,
Income Tax Colony,
Race Course Circle,
VADODARA.

....Applicant.

(Advocate : Mr.Girish Patel)

Versus

1. Union of India,
Notice to be served
through the Secretary,
Ministry of Finance,
Department of Revenue,
New Delhi.
2. The Chief Commissioner of
Income Tax (Admn.),
Ahmedabad.
3. The Commissioner of Income Tax,
Vadodara.

....Respondents.

(Advocate : R.P.Bhatt)

ORAL ORDER

R.A.NO. 37 of 1993 in

O.A.NO. 195 of 1989.

Date : 20/10-1995.

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

In view of the order passed in M.A./700/95 in O.A./195/89, Mr.Anand Yagnik learned counsel for the applicant seeks permission to withdraw the R.A. R.A. stands disposed of as withdrawn. No order as to costs.


(K.Ramamoorthy)
Member (A)

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